

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Review Petition No. 36/RP/2023
in P. No. 45/TT/2022

Coram:

Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P.K. Singh, Member

Date of Order: 10.04.2024

In the matter of:

Review Petition under Section 94 (1)(f) of the Electricity Act, 2003 read with Regulation 103 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 along with the applicable provisions of law, seeking review of order dated 28.6.2023 passed by the Commission in Petition No. 45/TT/2022.

And in the matter of:

Kohima Mariani Transmission Limited,
6th Floor, Chanakya, off Ashram Road,
Ahmadabad-380009.

...Review Petitioner

Versus

1. Power Grid Corporation of India Limited,
B-9, Qutub Institutional Area, Katwaria Sarai,
New Delhi-110016.
2. Assam Power Distribution Company Limited,
5th Floor, Bijulee Bhawan, PaltanBazaar, Guwahati,
Assam-781001.
3. Meghalaya Energy Corporation Limited,
Short Round Road, Lumjingshai,
Shillong-793001.
4. Government of Arunachal Pradesh,
Itanagar, Arunachal Pradesh.



5. Government of Mizoram, Power and Electricity Department,
Aizwal, Mizoram.
6. Manipur State Power Distribution Company Limited,
Electricity Complex, Patta No. 1293,
Under 87, Khwai Bazar, Keishampat,
Imphal, Manipur-795001.
7. Department of Power, Nagaland,
Electricity House, A.G. Colony,
Kohima, Nagaland-797001.
8. Tripura State Electricity Corporation,
Bidyut Bhawan, North Banamalipur, B.K. Road,
Agartala, Tripura-799001.

...Respondent(s)

For Petitioner : Ms. Gayatri Aryan, Advocate, KMTL
For Respondent : None

ORDER

Kohima Mariani Transmission Limited has filed the instant review petition seeking review of the order dated 28.6.2023 in Petition No.45/TT/2022. The Commission, in an order dated 28.6.2023, approved the COD of the two 400 kV line bays at Imphal Sub-station (hereinafter referred to Asset-1, as in Petition No.45/TT/2022) for termination of Imphal-New Kohima 400 kV D/C line under TBCB (under the scope of KMTL) under Regulation 5(2) of the 2019 Tariff Regulations and held that the transmission charges of the Asset-1 from its COD on 1.8.2020 up to COD of the associated transmission line on 31.12.2020 shall be borne by KMTL and thereafter shall be recovered from the pool.

2. During the hearing on 4.4.2024, the learned counsel for the Review Petitioner sought permission to withdraw the instant review petition.



Order in Review Petition No. 36/RP/2023

3. Accordingly, we allow the Review Petitioner to withdraw the instant review petition.

4. The Review Petition No. 36/RP/2023 in Petition No. 45/TT/2022 is disposed of as withdrawn.

**sd/-
(P. K. Singh)
Member**

**sd/-
(Arun Goyal)
Member**

**sd/-
(Jishnu Barua)
Chairperson**

